

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4389
ANSWERED ON:20.08.2010
UTILISATION OF FUNDS FOR AYUSH DISPENSARIES
Reddy Shri Anantha Venkatarami

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the financial assistance provided to the State Governments including Andhra Pradesh under the Centrally Sponsored Scheme for AYUSH dispensaries during each of the last three years and the current year, State-wise;
- (b) the funds utilised by the State Governments during the said period, Statewise;
- (c) whether some of the States have not spend the funds allocated to them for AYUSH dispensaries;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the corrective measures taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): The amount of financial assistance provided to the various State Governments and Union Territories for AYUSH dispensaries under the Centrally Sponsored Scheme for AYUSH Hospitals & Dispensaries during the last three years and the current year (till date) is as under:-

Financial Year	Amount (in Rs.lakhs)
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2007-08	3570.81
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2008-09	4645.66
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2009-10	400.56
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2010-11 (till date)	924.18
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The Utilization Certificates furnished by the various State Governments / Union Territories are subject to acceptance by the Central Government and the process entails time. The position of statewise release of fund and the amount for which utilization certificates have been accepted is given in the statement at Annexure.

(c) & (d): The Utilization Certificates in respect of the funds released in 2009-10 and in 2010-11 (till date) have not yet become due. Utilization Certificates against some of the funds released during 2007-08 and 2008-09 are still awaited from the State/UT Governments and therefore matter is being pursued with the concerned State Governments/UTs.

(e) Periodical regional meetings are held regularly and officers are deputed to pursue with the States/Union Territories concerned to utilize and furnish the utilization details in time.